

flat rate of Rs. 1,000/per month for an approved duration by university not exceeding normally 3/4 months. They would be entitled to this funding only, if their parents income, as in the case of SCs/STs is not more than Rs. 24,000/p.a. This would be one-time assistance for any Civil Services Examination.

(c) From time to time the UGC has informed all the Vice-Chancellors of the universities where the coaching centres are functioning, to expand and implement the scheme more effectively.

(d) The following steps have been proposed to encourage Minority students to aim for higher education:—

- (i) Remedial coaching is to be encouraged at university/college level and for this, 30% of the sanctioned funds for coaching for non-Civil services examination are to be utilised instead of 15% as done earlier.
- (ii) Selection of candidates should be according to exacting standards.
- (iii) Honorarium to teachers has been raised from Rs. 50/- per hour to Rs. 250/- for a ninety-minute session.
- (iv) The technique of coaching should be based on the group discussion methods combined with practicals, easy writing and correction.

Bringing KVS under the Central Administrative Tribunal

4302. SHRI J.S. RAJU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Starred Question 224 given in the Rajya Sabha on 17th December, 1993 and Unstarred Question 3215 given in the Rajya Sabha on 17th March, 1994 and state how Government propose to reconcile the two answers under reference?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): Under Section 14(2) of the Administrative Tribunal Act, the Central Government is competent to issue the notification bringing societies and other autonomous organisations under the jurisdiction of Central Administrative Tribunal. The

Department of Personnel & Training in response to a general reference made by Ministry of Human Resource Development in 1988 had replied that issue of omnibus notification bringing all corporations, societies etc. including the Kendriya Vidyalaya Sangathan under the purview of Central Administrative Tribunal can be considered provided the Tribunal is fully equipped to take on the extra work load. It was again reiterated by Deptt. of Personnel and Training in December, 1993 that it is not possible to take up any new organisation for the time being. Hence the matter has not been pursued with Department of Personnel & Training.

Voluntary Organisations in Orissa

4303. SHRI RAHASBIHARI BARIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) which voluntary organisations in Orissa and other States are engaged in different social activities;
- (b) the amount of Central assistance received by these organisations during last three years;
- (c) whether some of those voluntary organisations are receiving external assistance;
- (d) if so, the amount received by these organisations during last four years; and
- (e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVARAJESWARI): (a) and (b) Financial assistance to voluntary organisations working in various fields is given by the Government through a large number of Ministries/Departments. Details of such grants are not maintained centrally. However, the Annual Reports of various Ministries/Departments generally contain the details of grants. These Annual Reports are circulated to the Hon'ble Members of Parliament and also placed in Parliament Library.

(c) to (e) Organisations receiving foreign assistance are reporting their receipts to the Government under the provisions of Foreign Contribution (Regulation) Act, 1976. Such Voluntary Organisations may have educational,